(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1453 of www /RG/LP Dated: 01.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Aaqib Mujtaba S/o Shri Syed Ahfad-ul-Mujtaba R/o Huma, Gujjar Nagar, Jammu.

vide notification No.22 dated 18.04.2015 for a period of one year has been extended **till 30.04.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

No: 73694-70/ /RG/LP Dated: 01.05

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Syed Aaqib Mujtaba, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1454 af now /RG/LP Dated: of .05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ravi Kumar S/O Shri Bodh Raj

R/O V.P. O Rajinder Pura, Tehsil Vijaypur, Distt. Samba

vide notification No. 160 dated 05.03.2018 for a period of one year has been extended **till 30.04.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)

No: 23702-09 /RG/LP Dated: 01.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, **Samba**
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ravi Kumar, Advocate

.....for information and necessary action

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1455 of 1015 /RG/LP Dated: 01.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Mohammad Hamza S/o Shri Syed Shabir Ahmed R/o Huma, Gujjar Nagar, Jammu

vide notification No. 31 dated 18.04.2015 for a period of one year has further been extended **till 30.04.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: <u>3340-17</u>/RG/LP Dated: <u>01</u>.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Syed Mohammad Hamza, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1456 of 2025 /RG/LP Dated: 01.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kashish

S/o Shri Romesh Chander

R/o H.No.48, W. No. 9, Behind DAV School, Akhnoor, Jammu.

vide notification No.1261 dated 07.12.2017 for a period of one year has been extended **till 30.04.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)

No: 237/8-75 /RG/LP Dated: 01.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Jammu.**
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Kashish, Advocate

.....for information and necessary action

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1457 125 /RG/LP Dated: 0/ .05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aditti Sharma D/O Shri Parveen Kumar Sharma R/O Village Bhaddu, Tehsil Billawar, Distt. Kathua A/p Ward No.9, Kathua.

vide notification No.1511 dated 02.03.2018 for a period of one year has been extended **till 30.04.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)

No: 23 226 - 33 /RG/LP Dated: 01 .05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Kathua**
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Aditti Sharma, Advocate

.....for information and necessary action

Registrar Administration)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1958 4 m x /RG/LP Dated: 01.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ghulam Mustafa S/O Shri Abdul Rashid R/O Gurdhan Bala, Tehsil & District Rajouri

vide notification No. 467 dated 03.07.2018 for a period of one year has been extended **till 30.04.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)

No: <u>23734-40</u> /RG/LP Dated: <u>61</u>.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ghulam Mustafa, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1459af 2025 /RG/LP Dated: 01.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Sharma

S/o Shri Gian Chand Sharma

R/o 73, Village Kuluhand, Kaloohand, Udyanpur Tehsil and District Doda.

vide notification No.1333 dated 12.12.2017 for a period of one year has been extended **till 30.04.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)

No: <u>13741</u> /RG/LP Dated: <u>61</u>.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Bhaderwah**
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, **Bhaderwah**
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Vishal Sharma, Advocate

.....for information and necessary action,

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1469 of way /RG/LP Dated: <u>o</u> .05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Prannoy Parmar S/O Shri Sunil Kotwal R/O F/54 Lane No.2, Karan Nagar, Tehsil & District Jammu

vide notification No.1503 dated 28.02.2018 for a period of one year has been extended **till 30.04.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Regiștrar Administration)

No: <u>₱3₱65</u>-/RG/LP Dated: <u>₾1</u>.05.20

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Jammu**.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Prannoy Parmar, Advocate

.....for information and necessary action.

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1461 of by /RG/LP Dated: 01.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Deepak Sharma S/o Shri Hem Raj Sharma R/o Shanti Nagar, Opp. Pari Mahal, Kunjwani, Jammu

vide notification No.793 dated 12.02.2016 for a period of one year has been extended **till 30.04.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)

No: <u>43代ナー69</u>/RG/LP Dated: <u>01</u>.05.20

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu** 

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, **Jammu**
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Deepak Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1460 of www /RG/LP Dated: 01.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ifrah Abbas Waza S/o Shri Ghulam Abbas Waza

R/o Shaheedi Mohalla, Kishtwar, Ward No. 7, H.No. 436, Tehsil and District Kishtwar.

vide notification No.406 dated 05.10.2015 for a period of one year has been extended **till 30.04.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: <u>33749-56</u> /RG/LP Dated: <u>61</u>.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government District Court Bar Association, **Kishtwar**
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ifrah Abbas Waza, Advocate

.....for information and necessary action.